

SLP(C)No. 9894 OF 2002
ITEM No.61

Court No.10

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.9894/2002

(From the judgement and order dated 26/09/2001 in WP 5616/01
of The HIGH COURT OF DELHI AT N. DELHI)

UNION OF INDIA

Petitioner (s)

VERSUS

JOGINDER SHARMA

Respondent (s)

(With prayer for interim relief and office report)

Date : 05/08/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr. Mukul Rohtagi, A.S.G.
Ms. C.K. Sucharita,Adv.
Mr. Shreekant N. Terdal,Adv.

For Respondent (s) Ms. Raman Oberoi,Adv.
Mrs. Rekha Palli,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J
.SP2

At request, the matter is adjourned by four weeks
for filing rejoinder affidavit.

.SP1

(Neena Verma)
Court Master

(K.K. Chadha)
Court Master